

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 12/RP/2025

in

Petition No. 132/TT/2023

- Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003, read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 under the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking Review of the Order dated 1.5.2025 passed by this Commission in Petition No. 132/TT/2023.
- Petitioner : Power Grid Corporation of India Limited (POWERGRID).
- Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 11 Others.
- Date of Hearing : **30.4.2026**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
- Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Shree Dwivedi, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL

Record of Proceedings

During the hearing, the Commission directed the Respondent(s) to file their respective replies, if any, within two weeks, with a copy to the Review Petitioner, who may file its rejoinder, if any, within a week thereafter.

2. The Petitioner is directed to file the following information, on an affidavit, within two weeks, with an advance copy to the Respondent(s):

- a) Clarify as to how Asset-III was independently usable prior to 10.4.2022, and provide a supporting technical justification.
- b) Detailed justification for the time over-run in commissioning of Asset-III and Asset-IV after 8.9.2021, along with the supporting documents.



3. The matter will be listed for further hearing on **9.7.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

